

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3990 of 2020

Vijay Karmali Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Gautam Kumar Singh, Advocate

For the Opposite Party : Mrs. Vandana Bharti, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 46 of 2019 arising out of Mandu P.S. Case No. 210 of 2016 corresponding to G. R. No. 773 of 2016.

It appears that the informant was engaged in repair work of Balsagra Panchayat Bhawan. On 28.06.2016, miscreants had come and assaulted the informant and his labours with lathi and danda and had also taken the motor-cycle of the informant. The petitioner appears to be implicated on the confession of co-accused person namely, Dharmendra Jee @ Munilal Mahto. The petitioner is in custody since 25.05.2018.

Regard being had to the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge IV, Ramgarh in connection with S. T. No. 46 of 2019 arising out of Mandu P.S. Case No. 210 of 2016 corresponding to G. R. No. 773 of 2016.

(Rongon Mukhopadhyay, J)